

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. O.A. 350/49/2017

Date of order: 9.2.2018

Present: Hon'ble Dr. Nandita Chatterjee, Administrative Member

Nilarani Mondal  
Wife of late Madan Mondal alias  
Madan Mohan Mondal (Ex-Sarog, Grade-I Under  
S.E. Bridge, S.E. Railway, Kolaghat) at  
Village – Banpur, P.O. Kharui,  
P.S. Tamluk, District – Purba Medinipore,  
Pin – 721 134.

.. Applicants

Vs.

1. Union of India,  
Service through the General Manager,  
South Eastern Railway,  
11, Garden Reach Road,  
Kolkata - 700 043.
2. The Divisional Railway Manager,  
S.E. Railway, Kharagpur Division,  
District – Paschim Medinipore,  
Pin – 721 301.
3. The Senior Divisional Personnel Officer,  
S.E. Railway, Kharagpur Division,  
District – Paschim Medinipore,  
Pin – 721 301.

.. Respondents

For the Applicant : Ms. K Bhattacharyya, Counsel

For the Respondents : Mr. M.K. Bandyopadhyay, Counsel

O R D E R

Per Dr. Nandita Chatterjee, Administrative Member:

Ld. Counsel for the applicant is present and heard. Ld. Counsel for the applicant submits that this is a matter relating to payment of ex-gratia compensation consequent to the expiry of the husband of the applicant on 11.6.1998 while reportedly on duty.

2. Ld. Counsel for the applicant also draws attention to an application dated 20.7.2016 which is pending with the respondent authorities for consideration.

3. Without entering into the merits of the case, I direct the respondent No. 1 i.e. the General Manager to dispose of the representation within six weeks from the date of receipt of this order. Needless to say that the respondent No. 1 will pass a reasoned and speaking order based on the extant rules and regulations of the respondent authorities and once a decision is arrived at, the same should be communicated immediately to the applicant. Further, in case a decision is arrived at in favour of the applicant, ex-gratia compensation as due may be released to the applicant within eight weeks from the date of the decision.

4. With the above directions, the O.A. is disposed of accordingly. No costs.

  
(Dr. Nandita Chatterjee)  
Administrative Member

SP